

IN THE HIGH COURT OF JHARKHAND, RANCHI

W.P.(Cr.) No. 212 of 2019

Basant Kumar Mahato

..... Petitioner

-- Versus --

The State of Jharkhand and Others

..... Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :-

For the State :-

9/19.04.2021 This writ petition (criminal) has been taken through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

It has been reported that Jharkhand State Bar Council has resolved to abstain from the Court work for a week in view of sudden surge of Covid-19 pandemic and that is why the lawyers are not appearing today.

Pursuant to order dated 17.03.2021, Mr. Mukesh Kumar, Dy.S.P. (Hqrs.), Bokaro is present through Video Conferencing.

In view of resolution of the Jharkhand State Bar Council, post this matter on 12.05.2021.

On that day, Mr. Mukesh Kumar, Dy.S.P. (Hqrs.), Bokaro will be present in the Court.

(Sanjay Kumar Dwivedi, J)

SI/